

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.11017-11019/2025

[Arising out of impugned final judgment and order dated 16-10-2024 in CRA Nos.4672/2007, 5743/2007 and 5037/2007 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

VEDA @ VEDPAL & ORS. ETC.

Respondent(s)

(IA No. 156469/2025 - EXEMPTION FROM FILING O.T.)

Date : 19-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :

Mr. Rajat Singh, AOR

Mr. Sarthak Chandra, Adv.

For Respondent(s) :

Mr. Pradeep Kumar Yadav, Adv.

Mr. Deepak Yadav, Adv.

Ms. Anjali Kumari, Adv.

Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Pradeep Kumar Yadav, learned counsel appears for the respondents. He submitted that Rakesh s/o Layak Ram who is respondent in SLP(Criminal) No.11018 of 2025 arising out of Criminal Appeal No.5743 of 2007 has expired.

Let the learned counsel for the petitioner-State verify this fact.

Learned counsel for the respondents in SLP (Criminal) Nos. 11017 and 11019 of 2025 seeks four weeks' time to file counter affidavit.

Let the needful be done within the said period.

Rejoinder affidavit, if any, may be filed within two weeks thereafter.

The Registry to call for the soft copy of the Trial Court record and supply copy thereof to the learned counsel for the parties.

List on 14th October, 2025.

(ANITA MALHOTRA)
AR-CUM-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER